

5/11/98-28

Applicant and Counsel
absent in spite of
notice issued by Tribunal
dt 14/9/98.

Perused the application.
Prima facie the application
is barred by limitation,
delay and laches.

The application is
rejected at the
admission stage for
non-prosecution.

slp.

(R.G. Vaidyanatha)
V.C.

to the Judge dt 05/11/98
dd 12/11/98

17/11/98

Recd. unserved order
dt 5/11/99 from
applicant with postal
remarks.